

Offence committed by the Applicant has economic colour which has ruined social structure of the persons who have deposited the amount with the Applicant. Considering the nature of evidence available on record, it is quite apparent that conviction of the Applicant can be achieved. That being so, Court refrains from granting benefit under Section 436A of Cr.P.C. to the Applicant. As such, Application stands rejected.

(NITIN W. SAMBRE, J.)